Ξ.

of the steep price rise grades 'A' and 'B' of mill made paper;

- (b) whether prices have escalated several times since 1950, and if so. details of prices at the end of 1950, 1960, 1970, 1980 and 1987;
- (c) whether the 3 major paper mills have raised prices four times since 1st October, 1987; and
- that this is adversely affecting publishers?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM): (a) to (c) In line with the general price trend in the country, and on account of increase in the cost of inputs, etc., the prices of paper have also increased from time to time. The index numbers of wholesale prices in India for paper and paper products (base 1970-71-100) for the relevant years is as follows:—

*			F13",	
1	Year	Index	₽- i.	
-Æ.	1950	72.0		
	1960	81.8	\$6 F16	
	1970	99.1	事气 '	Ŀ
'.	1980	258.9	7.7F	10.
Ĺ	1987	400.7	লেক্স হ	•

Some of the paper mills have reportedly revised their ex-mill prices of different varieties of paper and paper board more than once during the year 1988.

(d) It has been brought to the notice of Government that the book publishing industry is facing some difficulties on account of the rise in prices of paper. Steps have been taken by the Government to increase the production of paper and paper board in the country, as a result of which

the production has gone up substantially, leading to easy availability in the market.

to Questions

## Rules made under Indian Telegraph Act

1268. SHRI SUBRAMANIAN SWA-MY: Will the Minister of COMMUNI-CATIONS be pleased to state:

- F (a) whether Rules framed under Section 7 of the Indian Telegraph Act, 1885 have been amended since 1951;
- (b) what are the latest rules made under the said Act; and it is the latest rules made
- (c) what are the provisions under which an officer authorised under Section 3 of the Act could be punished for abuse or misuse of his powers?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICA-TIONS (SHRI GIRIDHAR GOMAN-GO): (a) and (b) Yes, Sir. The Rules framed under Section 7 of the Indian Telegraph Act, 1885, called the Indian Telegraph Rules, 1951 been amended a number of times since 1951. These have been published as part of Posts and Telegraphs Manual Volume I Part II (Legislative Enactment) corrected upto 1-9-84. Since then they have been amended 30 times The latest amendment has been issued on 2-11-1988. All the amendments are also placed on the Table of the House/as and when carried on. 7. (P)

(c) No provision exists in the Indian Telegraph Act, 1885 or Indian Telegraph, Rules 1951 against abuse or misuse of powers by an officer authorised under Section 5 of the Act.

## दिहाड़ी मजद रों का तियमित किया जाना

1269 श्री ईश दत्त यादव

क्या संचार मंत्री यह बताने की कृषा करेंगे कि :

ि<sup>हे हिल</sup>(क) क्या यह सच है कि दूरसंचार

दो या उससे

बिभाग/डाक-तार विभाग के दिहाडी मजदूरों की सेवाओं को नियमित किए जाने संबंधी मामले को लेकर भारतीय डाक-तार मजदूर संघ ने प्रान्दोलन ग्रारम्भ करने का नोटिस विद्या है ;

- (ख) यदि हां, तो इस संबंध में .उच्चतम न्यायालय के इस ग्राज्य के निदेशों का पालन करने में विलम्ब के क्या कारण है कि उन ईसभी दिहाड़ी मजदूरों को स्थायी कर दिया जाए जो एक साल से ज्यादा की सेवा पूरी कर चुके हैं ;
- (ग) इस विभाग के उन दिहाड़ी गजदूरों की राज्यवार संख्या कितनी-कितनी है जो दो साल या इससे प्रधिक की सेवा पूरी कर चुके हैं लेकिन प्रभी तक उनकी सेवाप्रों को नियमित नहीं किया गया है;
- (भ) उक्त मजदूर संघ ग्रीर दूर-संचार विभाग के बीच 18 ग्रप्रैल, 1987 को हुए समझीते का ब्यौरा क्या है भौर उसे कब तक कार्यान्वित किया जाएगा ?

न्यार मंत्रालय में राज्य मंत्री (श्री निरिधर गामागों) : (क) भारतीय डाक-तार मजदूर मंच (संघ नहीं) जो एक बान्यता प्राप्त यूनियन नहीं है, दूरसंचार विभाग में नैमित्तिक मजदूरों को नियमित करने संबंधी मामले को लेकर संचार भवन के सामने धरने के रूप में ग्रानिश्चित काल के लिए 20−9−1988 से ग्रान्दोलन पर वैठा हुआ है ।

- (ख) उच्चतम न्यायालय के विभाग को यथा संभव एक मौलित आधार पर उन नैमितिक मजदूरों को खपाने के लिए केवल एक योजना तैयार करने का निदेश दिय है जो एक वर्ष से अधिक समय से निरंतर काम करते था रहे हैं। तदनुसार सरकार के नीति संबंधी मार्ग-निर्देश सिद्धांतों के अनुसार उन्हें विभाग में खपाने का कार्य किया जा रहा है।
- (ग) दूरसंचार विभाग में दो या इससे ग्राधिक वर्षों से कार्य कर रहे नैमि-त्तिक मजदूरों की संख्या लगभन 92,550 है। इसमें महानगर टेलीफोन निगम नि ०

जामिल नहीं है । 15-2-1987 को राज्यवार ब्यौरा विवरण में विया गया है (तीचे देखिए)।

(घ) विभाग ने भारतीय डाक-तार
 मजदूर मंच के साथ कोई समझौता नहीं
 किया था।

mill 1 factor : A 3

## नैमितिक मजबूरों के बारे में जानकारी-

राज्य/संघ राज्य

<b>अंत्र का नाम</b> १ अध्यक्ष संस्टर		ग्रधिक वर्षीकी सेवा <b>ग्र</b> विध वा <b>से</b>	
on the section	ं । वैक्रिनिक	मजदूरों	
1. मान्ध्र प्रदेश	7	9806	
2. <b>घरणाच</b> ल	प्रदेश	60	
3. <b>घसम</b>	r <sub>o</sub> , i	1278	
<ol> <li>बिहार</li> </ol>		3696	
5. <b>गुज</b> रात		7085	
<ol> <li>हरियाणा</li> </ol>	लाभंदर्य वाहरी	1 <b>797</b>	
7. हिमाचल प्र	दिभ	297	
8. अम्म एवं	कश्मीर	1400	
9. <b>कर्ना</b> टक	198	7733	
10. केरल	A 5 70	6921	
11. <b>मह</b> ाराष्ट्र	, (b) £ 1	0855	
12. मध्य प्रदेश		6170	
13. मणिपुर	est of the	160	
14. मेघालय	nvised ther a surrount of	290	
15. मिजोरम	the Capital States	45	
16. नागालैड		136	
17. उड़ीसा	*	1588	
18. पंजाब	il-a nil i	3424	
19. राजस्थान	for the en	4603	
20. तमिलनाडु	THE PERSON I	0115	
21. विपुरा	TOUR SET	143	

10 E

राज्य/संघ राज्य स्रोत का नाम	दोयः उससे ग्रधिक वर्षीकी सेव ग्रवधि वाने नैमित्तिक मजदूरों की संख्या
22. उत्तर प्रदेश	8733
23. पश्चिम बंगार	5728
24. दिल्ली	462
25. ग्रंडमान एवं	निकोबार 1
26. चंडीगढ़	14 Eent 1
<b>2</b> 7. पांडेचेरी	37
1 Jan 1	् बोब : 92,547

## Rice in the Industrial sickness in the country

12119

Posais hav

1270. SHRIMATI RENUKA CHOW-DHURY: Will the Minister of IN-DUSTRY be pleased to state:

- (2) whether it is a fact that Industrial sickness has been rising in the country day by day;
- (b) if so, what are the reasons therefor:
- (c) how far it has increased at present in comparison to the preceding three years; and later-state aspecis to h
- (d) what steps are being taken or are proposed to be taken by Government to stop industrial sickness in .... (Suthe country?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRI-AL DEVELOPMENT IN THE MINIS-TRY OF INDUSTRY (SHRI M. ARU-NACHALAM); (a) to (c) Data or sick industrial units in the country, assisted by banks, are collected by the Reserve Bank of India. The latest available data from RBI in this regard is upto June, 1987. The figures for the last three years as on the dates mentioned below are as follows:

Total No. of sick large,

io is medium	and small	scale units
December, 1984		93,282
December, 1985	•	1,19,660
December, 1986		·1.47,740
June, 1987	2. Jun10	1,59,283

Generally, a number of causes, both internal and external, often operating in combination, have been responsible for industrial sickness. Some of the principal causes are faulty planning, management deficiencies, inefficient financial control, diversion of resources, inadequate attention to R&D, obsoloscene of technology and machinery, poor industrial relations, inadequate demand, shortage of raw material and other inputs and infrastructural constraints.

- (d) Some of the major steps taken by the Govt. of India for the revival of sick industrial units are as follows:---
- billing. virual(i) The Government have enacted a comprehensive legislation namely, 'The Sick Industrial Companies (Special Provisions) 1985". A quasi-judicial body designated as The Board for Industrial and Financial Reconstruction (BIF-R)' has been set up under the Act to deal with the problems of sick industrial companies in an tive manner, which has become operational with effect from 15th May, 1987. CH 3350 SET BELLIAM F
  - (ii) The Reserve Bank of India have issued guidelines to the banks for strengthening the monitoring systems and for arresting rial sickness at the incipient stage so that corrective measures taken in time.
  - (iii) The banks have also been directed by the Reserve Bank of